

**CENTRALELECTRICITYREGULATORYCOMMISSION
NEWDELHI**

Petition No.230/TT/2016

Subject : Determination of transmission tariff for 765 kV D/C Srikakulam-Angul Transmission line under “Common System associated with East Coast Energy Private Limited and NCC power projects Limited LTOA generation projects in Srikakulam Area-Part-A” in Southern Region and Eastern Region.

Date of Hearing : 18.1.2018

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 22 others

Parties present : Shri Anil Kumar Meena, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri B. Dash, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A. Saxena, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V. Thagarajan, CTU
Shri S. Vallinayagam, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that all the information sought vide order dated 15.12.2016 have already been submitted vide affidavits dated 20.3.2017, 18.7.2017, 13.9.2017 and 9.1.2018. He further submitted that rejoinders to the replies of KSEB and TANGEDCO have also been submitted. He requested for grant of tariff as claimed in the petition.

2. Learned counsel for TANGEDCO has made the following submissions:-
 - a. Transmission system for evacuation of power from the IPP generation projects in Srikakulam area was evolved in the 30th meeting of the Standing Committee on



Power Planning held on 13.4.2010 based on the LTOA agreement between PGCIL and two IPPs.

b. The transmission system was designed especially for the two IPPs, namely, East Coast Energy Pvt. Ltd and NCC Power Projects Limited and no system strengthening was required in this case. Hence, the beneficiaries are not liable to bear the transmission charges till the IPPs have firmed up beneficiaries. The liability to pay the transmission charges prior to the period of PPAs entered into with the beneficiaries should rest with the IPPs as it was agreed in the said 30th meeting of Standing Committee that sharing of transmission charges would be in line with the Commission's regulations and the transmission charges would be paid by the beneficiaries as and when they are firmed up.

c. The Commission while according regulatory approval for the instant transmission system in its order dated 31.5.2010 in Petition No. 233 of 2009 observed that the transmission systems need to be implemented matching with the commissioning schedules of the IPPs and the Commission has only checked the feasibility of the proposed nine corridors based on likelihood of IPPs coming up, physical progress and whether the payment security mechanism is in place. The Commission further directed that the work on the corridor may be initiated only after signing the BPTA and submission of BG by the IPPs.

d. The petitioner did not comply with the direction of the Commission to submit the quarterly progress report of these transmission corridors alongwith the progress of the generation projects of the IPPs.

e. In the Special SRPC meeting held at Mamallapuram on 25.11.2010, PGCIL clarified that the States were not asked to pay for the transmission and the liability rested with the IPPs to bear the transmission charges.

3. The learned counsel for TANGEDCO further submitted that the petitioner has not given a proper explanation to the issues raised by TANGEDCO. The Commission directed TANGEDCO to file a fresh affidavit raising the issues which have not been explained by the petitioner by 9.2.2018 and the petitioner to file a suitable rejoinder to it by 16.2.2018. The Commission also directed the parties to comply with the directions within the specified timeline and no extension of time will be allowed. The Commission further directed the petitioner to submit the following information on affidavit with a copy to the respondents by 16.2.2018:-

a. Details of increase in hard cost, IDEC, IDC and FC on account of delay of 21 months from the actual COD of the asset from its scheduled COD.

b. The basis for arriving the FR cost and the RCE.



4. The Commission further directed to list the matter on 20.3.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

